

**IN THE COURT OF SH. AJAY GULATI :
SPECIAL JUDGE (PC ACT) CBI-12,
ROUSE AVENUE DISTRICT COURTS,
NEW DELHI**

**CC No. 281/2019 & 282/2019
CBI Vs. Lalit Kumar and others**

20.8.2020

Present : Dr. Jyotsna Sharma Pandey, Ld. PP for CBI.
Shri Shaurya Lamba, Ld. Counsel for A-2.
Shri Badrinath Balasubramaniam, Ld. Counsel for A-4.
A-4 Rajnish Bhatia has also joined the proceedings through
Video Conferencing.
None for other accused persons.

Present proceedings have been taken up through Video
Conference hosted by Court Reader Shri Virender Yadav.

Matters have been listed today in terms of order No.
26/DHC/2020 dated 30.7.2020 issued by the Hon'ble High Court of Delhi for
hearing all the matters listed before the court.

On the last date of hearing i.e. 22.1.2020, this matter
was adjourned for 25.3.2020 since the Court was informed by the Ld.
Counsel for the accused persons that the proceedings in the relation to these
matters is pending consideration by the Hon'ble High Court of Delhi for
22.3.2020. Thereafter, both the matters were adjourned vide *en-bloc*
adjournment orders i.e. for 18.4.2020, 19.5.2020, 118.6.2020, 17.7.2020 and
for today, 20.8.2020.

Consequently, both the matters be again listed on
23.9.2020 for further proceedings, to be taken up through video conference
in case physical functioning of the courts does not resume by the next date of
hearing.

The accused and their counsel be intimated about the
next date fixed in the matters.

**AJAY
GULATI**

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**(AJAY GULATI)
Spl. Judge (PC Act) CBI -12
RADCC/New Delhi/20.8.2020**

**IN THE COURT OF SH. AJAY GULATI
SPECIAL JUDGE (PC ACT) CBI-12,
ROUSE AVENUE DISTRICT COURTS, NEW DELHI.**

**CC No. 29/2020
CBI Vs. Shiv Dutt Bakshi**

20.8.2020

Present : None for CBI.
None for the accused.

Present proceedings have been taken up through Video Conference hosted by Court Reader Shri Virender Yadav.

Matter has been listed today in terms of order No. 26/DHC/2020 dated 30.7.2020 issued by the Hon'ble High Court of Delhi for hearing all the matters listed before the court.

Vide order dated 2.3.2020, the request of CBI for closure of the present matter was rejected and after taking cognizance under Section 13 (1) (d) of Prevention of Corruption Act, accused Shiv Dutt Bakshi was summoned for 28.3.2020. However, the summon sent to the accused has not been received back. Thereafter, physical functioning of the courts was restricted due to spread of Covid-19 and the matter was adjourned vide *en-bloc adjournment orders i.e. for 18.4.2020, 19.5.2020, 18.6.2020, 17.7.2020* and for today, 20.8.2020.

Fresh summons be sent to the accused through electronic mode. Put up again on 24.9.2020 for awaiting appearance of the accused. The matter be taken up through video conference in case physical functioning of the district courts does not resume by the next date of hearing.

**AJAY
GULATI**

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**(AJAY GULATI)
Spl. Judge (PC Act) CBI -12
RADCC/New Delhi/20.8.2020**